# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

#### DATED THIS THE 26th FEBRUARY 1987

Present: Hon'ble Sri Ch. Ramakrishna Rao - Member (J)

Hon'ble Sri L.H.A. Rego

- Member (A)

APPLICATION No. 1871/86

Smt. Uma S No. 1185, 5th Cross, L.N.S. Colony, Yeshvantpur Bangalore 22

- Applicant

(Sri. M.Naranaswamy, Advocate)

and

- The Government of India rep. by its Secretary, Planning Commission, Yojana Bhavan, Sansad Marg New Delhi 1
- The Regional Evaluation Officer No. 3<del>0</del>6-291/1, Huderateda Hyderabad 29
- The Project Evaluation Officer, Office of the Project Evaluation, No.1, Karnik Road, Basavanagudi Bangalore 4

- Respondents

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(Sri M. Vasudeva Rao, Advocate)

This application came up for hearing before this Tribunal and Hon'ble Sri Ch.Ramakrishna Rao to-day made the following

### ORDER

The applicant was sponsored by the Employment Exchange ('EE'), Bangalore for being considered for appointment as Lower Division Clerk ('LDC') in the office of the Project Evaluation Officer - R3. Pursuant to the order

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dated 26.7.83 she was appointed as LDC on ad-hoc basis for a period of six months (Annexure D).

The period was extended on 31.5.84 for a further period of six months or till regular appointments are made whichever is earlier (Annexure E). She are desired to appear for the examination held by the Staff Selection Commission ('SSC') in the year year 1986 and accordingly sent her application to the SSC through proper channel. The application was, however, rejected by a memorandum dated 13.10.86 on the ground that she did not fall within the age limit (25 years) at the time she was initially appointed. These memo dated 13.10.86 is under challenge in this application.

2. Shri M. Narayanaswamy, learned counsel for the applicant, submits that his client was very much within the age limit; that on verification an endorsement dated 24.10.86 was made by the EE to R3 informing him that on verification from the records she was within the age of 25 years as on 7.4.1983 when the EE was notified of the vacancy and in view of the mistaken impression under which the SSC laboured, his client should not suffer. Sri M.V. Rao, learned counsel for the respondents, submits that the applicant has no right to the post of LDC to which she was appointed only on ad-hoc basis and her prayer should not, therefore, be granted.

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- have no doubt that the SSC should have taken into account the endorsement dated 24.10.86 of the EE to R3 and acted upon the same and by no doing so the career of the applicant has been prejudiced.

  4. We, therefore, direct the respondents to sponsor the name of the applicant for appearing at the next examination to be held by SSC. The respondents shall draw the attention of SSC to
- sponsor the name of the applicant for appearing at the next examination to be held by SSC. The respondents shall draw the attention of SSC to this order of the Tribunal wherein validity of the endorsement dated 24.10.1986 has been upheld so that SSC would be in a position to permit the applicant to appear at the next examination to be held by SSC.
- 4. Respondents are also directed to take back the applicant into service pending her appearance at the examination to be held by SSC and the announcement of the results thereof.
- 5. In the result the application is allowed. No order as to costs.

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Member (J)

Member (A) 126.2.37

#### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

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	Dated : 3/8/8+
REVIEW APPLICATION NO	91 /8 <b>6</b> ( )
IN APPLICATION NO. 1871/86(F)	
W.P. NO	
Applicant	
The Secy, Planning Commission & 2 Ors	v/s Smt S. Uma
(iii) 6:6),	
To	4. Shri M. Vasudeva Rao
1. The Secretary Planning Commission	Central Govt. Stng Counsel High Court Buildings
Yojana Bhavan	Bangalore - 560 001
Sansad Marg New Delhi - 110 001	5. Smt S. Uma
2. The Regional Evaluation Officer	1185, 5th Cross L.N.S. Colony
3-6-291/1, Hyderguda	Yeshwantpur
Hyderabad - 29  3. The Project Evaluation Officer	Bangalore - 560 022  6. Shri M. Narayanaswamy
Office of the Project Evaluation	Advocate
1, Karnik Road Basavanagudi, Bangalore — 560 00	844 (Upstairs) Vth Block, Rajajinagar
Subject: SENDING COPIES	OF CRDER PASSED BY THE BENCH
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INTERMINATION passed by this Ti	ribunal in the above said Revisu
application on 23-7-87	
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# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

DATED THIS THE 23rd JULY, 1987

Present: Hon'ble Member Sri Ch. Ramakrishna Rae Member(J)

Hon'ble Member Sri P. Srinivasan Member(A)

# REVIEW APPLICATION NO. 91/87

- 1. The Gevt. of India represented by its Secretary, Planning Commission, Yojana Bhavan, Sansad Marg, New Delhi-1.
- 2. The Regional Evaluation Officer, 3-6-291/1 Hyderguda, Hyderabad - 29.
- 3. The Project Evaluation Officer, Office of the Project Evaluation, 1, Karnik Road, Basavangudi, Bangalore - 4

Applicants

( Sri M. Vasudeva Rae,.... Advecate)

VS.

Smt. S. Uma, 1185, 5th Cress, L.N. S. Colony, Yeshwantpur, Bangalore - 22

Respondent

(Sri M. Narayanaswamy,... Advocate)

This application has come up for hearing before this Tribunal today, Hon'ble Member (J) made the following

## ORDER

The applicant in A.No. 1871/86 was working as
Lower Division Clerk (LDC) in the office of Programme
Evaluation Officer, Bangalore (Respondent3) on an
ad hoc basis, having been recruited through Employment
Exchange in 1983. In the order passed by this Tribunal
on 26.2.1987 in the aforesaid application we directed

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the Respondents therein to sponsor the name of the applicant for appearing at the next examination to be held by the Staff Selection Commission (SSC) for regularising her status as LDC. The respondents in that application were also directed to take back the applicant into service pending her appearance in examination to be held by SSC and the announcement of results thereon.

- 2. Shri M. Vasudeva Rae, learned counsel for the applicants in the Review Application (RA), submits that the <u>ad hoc</u> appointment of the respondent herein could not be regularised because by the time the order of the Tribunal reached his clients the special qualifying examination for the <u>ad hoc</u> LDCs was already over and no further examination will be held hereafter by the SSC for the purpose. In view of this, he submits that liberty may be given to his clients to terminate the services of the respondent herein.
- 3. Shri M. Narayanaswamy, learned counsel for the respondent herein, submits that the direction given by this Tribunal in its order dated 26.2.1987 was necessitated because the applicants herein, under an erroneous impression of the correct date of birth of his client, withheld permission to her for appearing in the examination to be held by the SSC in 1986 and on account of the fault of the applicants herein his client should not suffer.
- We have considered the rival contentions carefully. We are satisfied that the recruitment of the respondent herein as LDC having been done in

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conformity with the procedure in vogue at the relevant time and she having been worngly denied the opportunity to appear for the examination held by SSC in 1986 for the purpose of regularisation, her career prospects should not be jeopardised on account of cessation of the examination by the SSC for the purpose of regularisation, over which she has no centrol:

- 5. We, therefore, direct the applicants in the RA to regularise the appointment of the respondent herein by placing her for the purpose of seniority below the last <u>ad hoc</u> LDC regularised through the SSC procedure.
- The respondent in this application has filed an IA praying for backwages for the intervening period between the termination of her services and her reappointment in pursuance of this Tribunal's order dated 26.2.1987. We find no merit in this application, which we reject.
- 7. In the result the RA and IA are disposed of as indicated above. No order as to costs.

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REPORT REGISTRAR

ADDITIONAL DENCH

MANGALORE